

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 72 OF 2016 & IA NO. 1055 OF 2018  
APPEAL NO. 100 OF 2016 & IA NO. 243 OF 2016 &  
IA NO. 1052 OF 2018**

**Dated: 25<sup>th</sup> September, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matters of:**

**APPEAL NO. 72 OF 2016 & IA NO. 1055 OF 2018**

**Jindal Steel & Power Ltd. .... Appellant(s)**  
**Versus**  
**Chhattisgarh State Electricity Regulatory Commission & .... Respondent(s)**  
**Anr.**

Counsel for the Appellant(s) : Ms. Divya Chaturvedi  
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. C.K. Rai  
Mr. Sachin Dubey for R-1

Mr. Vishrov Mukerjee  
Ms. Aparajita Upadhyay for R-2

**APPEAL NO. 100 OF 2016 & IA NO. 243 OF 2016 &  
IA NO. 1052 OF 2018**

**Jindal Steel & Power Ltd. .... Appellant(s)**  
**Versus**  
**Raigarh Ispat Udyog Sangh & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Divya Chaturvedi  
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. Vishrov Mukerjee  
Ms. Aparajita Upadhyay for R-1

Mr. C.K. Rai  
Mr. Sachin Dubey for R-2

**ORDER**

Learned counsel for Respondents seek two weeks' more time to file reply.

Time is granted. Learned counsel for Respondents may file reply on or before 9-10-2018 with IA with advance copy to the other side. Rejoinder, if any, may be filed on or before 23-10-2018 with advance copy to the other side.

As agreed by learned counsel for the parties, list these matters for hearing on **20-11-2018**.

**(S.D. Dubey)**  
**Technical Member**

*tpd/kt*

**(Justice Manjula Chellur)**  
**Chairperson**